

13

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**CP(CAA) No. 127/NCLT/AHM/2017  
In CA (CAA) No.98/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company: Cee Cee Engineering Industries Pvt. Ltd.  
Rajratan Global Wire Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANJU MUNDRA	PCS	Petitioner companies.	
2.				

**ORDER**

Learned PCS Ms. Manju Mundra present for Petitioners.

Petitioner filed rejoinder clarifying the typographical mistakes occurred in the main petition due to inadvertence.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of publication filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received in Transferor Company.

Heard arguments of learned PCS for Petitioner.

Petition is admitted.

Date of hearing fixed on 12.01.2018.

Petitioner shall advertise Notice of hearing of this petition in "Times of India" Indore edition and "Chautha Sansar" Daily Indore Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 12.01.2018 for hearing.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.